

(2021) 07 OHC CK 0091

In the Orissa High Court

Case No : Bail Application No. 245 Of 2021

Raj Bhorasagar @ Kumbhar

APPELLANT

Vs

State Of Odisha

RESPONDENT

Date of Decision : 13-07-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 164

Citation : (2021) 07 OHC CK 0091

Hon'ble Judges : S. K. Sahoo, J

Bench : Single Bench

Advocate : Aditya Mishra, J.P.Patra

Final Decision : Allowed

Judgement

S.K. Sahoo, J

1. This matter is taken up by video conferencing mode.

2. Mr. J.P. Patra, learned Addl. Standing Counsel appearing for the State seeks some further time to produce the 164 Cr.P.C. statement of the victim

as well as to obtain instruction from the IIC of Padampur police station as to whether the notice on the informant as per order dated 28.01.2021 is

sufficient or not.

3. This matter was filed on 12.01.2021 and it was taken up for the first time on 28.01.2021 and again on 22.04.2021.

4. List this matter on 19th July 2021 in order to enable the learned counsel for the State to obtain instruction in the matter as well as to produce the 164

Cr.P.C. statement of the victim.

5. It is made clear that no further adjournment shall be granted in this case..

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